

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 27.4.2018 under the National Solar Mission Phase-II, Batch-IV, Tranche-XII seeking extension of the Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantees.

Petitioner : Azure Power India Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

Date of Hearing : 4.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Jafar Alam, Advocate, Azure
Shri Saahil Kaul, Advocate, Azure
Shri M.G. Ramachandran, Senior Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ranjitha Ramachandran, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Arijit Maitra, Advocate, AREPRL
Shri Mohan Lal Goyal, Advocate, RRECL

Record of Proceedings

Learned counsel for the Petitioner requested for time to file rejoinders to the replies filed by Adani Renewable Energy Park Rajasthan Limited (AREPRL) and Solar Energy Corporation of India Limited (SECI). Learned senior counsel appearing on behalf of SECI had no objection in this regard.

2. Learned counsel for the Petitioner further submitted that the Petitioner has approached MNRE and SECI to resolve the issue and they are considering the request made by the Petitioner. Learned counsel requested the Commission to continue the interim protection granted vide RoP dated 23.4.2019.

3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file its rejoinder by 25.6.2019. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed the Respondents not to take any coercive measure till the next date of hearing. The Commission also directed the Petitioner to keep the Bank guarantee alive till the disposal of the Petition.

5. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**